

Shivraj Singh Chouhan to visit YLD affected areas in DK

ENS @ Mangaluru

DAKSHINA Kannada MP Capt. Brijesh Chowta said that Union Agriculture Minister Shivraj Singh Chouhan has assured a visit to areas in the district affected by Yellow Leaf Disease (YLD), and has initiated a detailed survey to identify a long-term solution to the crisis.

Addressing reporters on Saturday, Chowta said the assurance came during a meeting between a delegation of MPs from the arecanut-growing regions of Karnataka and the Union Agriculture Minister during the recently concluded Parliament session. The MPs urged the minister to announce a one-time compensation package for farmers whose

arecanut crops were destroyed by YLD. They also appealed for government support in exploring alternative crops, promoting tissue culture arecanut varieties, and advancing research to combat the disease effectively. Chowta added that the delegation also requested expedited research by institutions such as AIIMS to scientifically counter the claim that arecanut is carcinogenic. The minister, he said, assured them that the matter would be treated as a priority.

The delegation also met Union Finance Minister Nirmala Sitharaman to highlight the growing concerns over arecanut imports, particularly illegal imports routed through Least Developed Exporting

Countries (LDEC). Chowta said the finance minister assured them of a comprehensive study on the issue and appropriate action based on the findings.

'Allocate captive mining'

The MP called on the state government to allocate captive mines to Kudremukh Iron Ore Company Ltd. (KIOCL) to ensure uninterrupted operations. He said that the KIOCL has been facing operational challenges due to the lack of captive mining resources, despite having made payments of nearly Rs 6,000 crore for the same. Chowta stated that the matter has already been brought to the attention of Union Heavy Industries Minister H.D. Kumaraswamy, but the state government has yet to act.



MoU being exchanged between MAHE and SSVMEI | EXPRESS

The state govt is committed to ensuring a transparent investigation and will take action against those found guilty in the Dharmasthala case

AS Ponanna, Cong MLA

MAHE, SSVMEI sign MoU to boost collaboration

EXPRESS NEWS SERVICE @ Udupi

MANIPAL Academy of Higher Education (MAHE), Manipal signed a Memorandum of Understanding (MoU) with Shri Sode Vadiraja Mutt Educational Institutions (SSVMEI) at Manipal campus here recently. This partnership marks a significant milestone in fostering collaborative excellence and strengthening the educational ecosystem in Karnataka.

The SSVMEI delegation was led by Dr Radhakrishna S Aithal, CEO, SODE Group of Educational Institutions, Udupi, accompanied by Rathnakumar, Secretary, Sri Sode Vadiraja Mutt Education Trust, Udupi; Dr. Thirumaleswar Bhat, Principal, SMVITM, Bantakal,

Udupi; Dr. Ravindra J, HoD -Physics, SMVITM Bantakal, Udupi; Dr. Sudarshan Rao, Dean (IQAC); and Dr. Sachin Bhat, Dean (R&C). MAHE delegation was represented by Dr H S Balal, Pro-chancellor, MAHE; Dr. P. Giridhar Kini, Registrar, MAHE; Dr. Narayana Sabahit, Pro Vice Chancellor - Tech and Science, MAHE. Dr P Giridhar Kini, Registrar, MAHE, speaking on the occasion said the signing of MOU marks the beginning of a transformative journey for both institutions. "Our collaborative efforts will not only enhance academic programs and research initiatives, but also create a robust network of educational excellence that will serve as a model for institutional partnerships in India," he said.

EXPRESS READ

NMPA golden jubilee marathon to be held on August 31

Mangaluru : The NMPA Golden Jubilee 10K Run, organised by the New Mangalore Port Authority (NMPA) will be held on August 31, 2025, at 6 am from Panambur Beach. The event has already registered over 3,000 participants, with runners travelling from across Karnataka and neighbouring states. The run is said to mark a landmark tribute to 50 years of NMPA's legacy, combining heritage with wellness, and spotlighting Mangaluru as an emerging hub for sports and fitness. The three race categories - 10K (timed), 5K (timed), and 3K (fun run) - makes the event inclusive and family-friendly. NMPA Chairman Dr. A.V. Ramana described the event as a symbol of unity. He said, "This marathon is not only a tribute to 50 years of NMPA, but also a commitment to promoting wellness, community spirit, and fitness." Organiser Asit Kulkarni assured participants of a "world-class running experience" with cultural showcases, cheer zones, and a vibrant finisher's ceremony. The event will also see enthusiastic participation from students of St Aloysius University, Srinivasa University, and several colleges, ensuring strong youth involvement. For registration, visit www.nmpa10krun.com.

2 from Udupi booked for posting provocative messages on social media

EXPRESS NEWS SERVICE @ Udupi

THE Udupi police have registered two cases against individuals accused of posting provocative content online, citing concerns that this could disrupt communal harmony.

In the first case, Santosh Kulal, attached to the Social Media Monitoring Cell of Kollur Police Station, reported that, on August 22, at around 7 pm, while monitoring Facebook, he found a post on Jagadish Udupa's account that questioned the government's decision to invite author Bhanu Mushtaq to inaugurate the state's Dasara celebrations, calling it an insult to Hindu traditions. The post also stated that such an act was "wrong appeasement of one community, and an affront to Hindu religious sentiments", warning of further consequences.

Police also stated that the post was provocative in nature and had the potential to disturb communal peace. Shortly after the discovery, Kollur police registered the case against him.

In another incident, Sundar, Police SI of Karkala Rural Police Station, while monitoring social media platforms on August 22 at 5 pm, came across a post on the Facebook page "Sudeep Shetty Nitte." The accused, Sudeep Shetty of Nitte village in Karkala taluk, had commented on a poster regarding the chief minister's announcement that author Banu Mushtaq would inaugurate Dasara. His post claimed that Dasara is a Hindu cultural festival and accused the Congress government of repeatedly hurting the sentiments of the Hindus by involving someone who 'does not accept Hindu traditions. Police stated that the remarks were intended to create enmity between communities. Accordingly, Karkala Rural Police registered the case.

Online extortion case; 2 held in Udupi

EXPRESS NEWS SERVICE @ Udupi

UDUPI police have nabbed two individuals, including a minor, in connection with an extortion case where they threatened to share a morphed nude video of a complainant.

Udupi SP Hariram Shankar said that a complaint was filed after a woman befriended the complainant on Facebook and made a video call. Shortly after the complainant accepted the video call, a morphed nude video featuring the complainant's face was sent to their WhatsApp number. She was then threatened by an unknown person, who demanded money and warned that the video would be made viral on social media if she did not pay it. The com-

plainant was extorted for a total of Rs 4,44,999 in several phases. Based on the complaint, a case was registered at Udupi CEN police station under sections 308(2), 318(4) BNS, and 66(E) of the IT Act.

As per the instructions of SP Hariram Shankar, a special team was formed under the leadership of CEN Police Station Inspector Ramachandra Nayak and PSI Harish. They nabbed a juvenile in conflict with the law, and the accused Zaid Mohammad alias Zaid Khan (19) of Deeg district in Rajasthan. A total of five mobile phones and cash amounting to Rs 2 lakh were seized from them. Other accused in the case are absconding and remain to be arrested, SP informed.



FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF ENVOY MORTGAGE (INDIA) PRIVATE LIMITED	
1. Name of Corporate Person	ENVOY MORTGAGE (INDIA) PRIVATE LIMITED
2. Date of Incorporation of Corporate Person	22 March 2007
3. Authority under which Corporate Person is incorporated / registered	ROC-Bengaluru
4. Corporate Identity Number of Corporate Person	U72200KA2007PTC042213
5. Address of the registered office and principal office (if any) of corporate person	Door No-76/3, 2 nd Floor, Kasturi Complex, Mission Road, Sampangiramnagar, Bengaluru - 560 027, Karnataka, India.
6. commencement date of corporate person	22 August 2025
7. Name, address, email address, telephone number and the registration number of the Liquidator	Name: Mr. Joby Chacko Address: No. 120, 3 rd Main, 3 rd Cross, Pride Valley View, Jigani Hobli, Bengaluru - 560 105 Email: jobyck@gmail.com Ph: +91 96633 08656 Registration No. IBBI/PA-001/IP-P01372/2018-19/12300
8. Last date for submission of claims	21 September 2025
Notice is hereby given that M/s. ENVOY MORTGAGE (INDIA) PRIVATE LIMITED has commenced voluntary liquidation on 22 August 2025. The stakeholders of M/s. ENVOY MORTGAGE (INDIA) PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 21 September 2025 to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. : Date: 24.08.2025 Place: Bengaluru	
Joby Chacko Liquidator Reg No. IBBI/PA-001/IP-P01372/2018-19/12300	

IN THE COURT OF THE II ADDL. CIVIL JUDGE AND J.M.F.C., AT UDUPI Cr. Ms. Case No. 206/2025	
Between: 1) HASANABBA, Aged about 65 years, 2) ABDUL HAMMED B, Aged about 61 years, 3) AYISHA BANU, Aged about 56 years, 4) MOHAMMED, Aged about 53 years, 5) MAIMUNA, Aged about 52 years, 6) ATHIKA, Aged about 52 years, 7) IBRAHIM, Aged about 51 years, All are the children of Late Basunni Bani & Puththamma and all are permanent resident at 7-109, Hejarnadi, Kaup Taluk Udupi District. ----- Petitioners	and The Registrar of Birth & Deaths, Represented by The Tahsildar Grade II, Kaup Taluk, Udupi ----- Respondent
PUBLIC NOTICE Whereas the petitioners are filed the above petition seeking an order directing the respondent to make an entry of date of death of the " PUTHTHUMMA " died intestate on 30.03.2022 (Thirty, March, Two Thousand Twenty Two) at Hejarnadi Village, Kaup Taluk & Udupi District. Interested persons may appear and file objections if any in the matter either in person or through Advocate on the 29th day of September, 2025 at 11 am otherwise the matter will be heard and decided on that day. Given under my hand and the seal of the court this 23rd day of August 2025. By order of the court Sd/- Sheristadar, Pti. Civil Judge and JMFC Court, Udupi. Sd/- Umesh Shetty Advocate for Petitioners	

Bank of Baroda (A Government of India Undertaking)	
Indiranagar Main Branch, No.325, C M H Road, Indiranagar, Bengaluru-560038	
POSSESSION NOTICE (13(4) (For Immovable Property) APPENDIX- W under Rule 8(1)) The undersigned being the Authorized Officer of the Bank of Baroda, Indiranagar Main Branch, Bengaluru , under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated: 03.06.2025 calling upon the Borrowers/Co-Borrowers/ Guarantors/ Mortgagors: (1) Sri.Kumaraswamy Suvama, S/o. Sri. Chandrakanth, Suvama Divyashree Apartment, Flat No.507, 5th Floor, Kapilad Near Baliga Store, Bejai Post, Mangalore, Dakshina Kannada, Karnataka-575004, and also at : Sobha City, Mykonos, Flat No.7083, 8th Floor, R. K. Hegde Nagar, Thanisandra Main Road, Bengaluru, Karnataka-560064 to repay the amount mentioned in the notice being Rs.29,37,679.76 Paisa (Rupees Twenty Nine Lakhs Thirty Seven Thousand Six Hundred and Seventy Nine and Paisa Seventy Six Only) as on 02.06.2025 within 60 days from the date of receipt of the said notice, together with further interest and incidental expenses and costs. The Borrowers/Guarantors/Mortgagors having failed to repay the amount, notice is hereby given to the borrowers and the public in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rules 8 & 9 of the Security Interest (Enforcement) Rules, 2002 on this 22 August 2025 . The Borrowers/Guarantors/Mortgagors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda for an amount of Rs.29,37,679.76 Paisa (Rupees Twenty Nine Lakhs Thirty Seven Thousand Six Hundred and Seventy Nine and Paisa Seventy Six Only) as on 02.06.2025 together with further interest and incidental expenses and costs. The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. "We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/inviting quotations/tender /private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available." Schedule Property: All that piece and parcel of the property bearing Residential Apartment No.216, Handenahalli Village Panchayath Khatha 'E' Khatha No.150200102701021167, on the First Floor, with a Super Built Up Area of 942 Square Feet, in the Apartment Building known as 'PUSHPAME TOWN', Consisting of one Bedroom along with proportionate share in the common area and alongwith One Covered Car Parking Space and 307 Square Feet of undivided share in the following properties. Item No.1: All that piece and parcel of the converted land bearing survey No. 164/3, situated at S.Medahalli Village, Sarjapura Hobli, Anekal Taluk, in all measuring 31 Guntas and bounded on the : East by: Land bearing Sy. No.164/2, West by: Land bearing Sy. No.72, North by: Land bearing Sy. No. 164/1, South by: Land bearing Sy. No.165. Item No.2: All that piece and parcel of the converted land bearing Survey No.165/1, situated at S.Medahalli Village, Sarjapura Hobli, Anekal Taluk, in all measuring 25 Guntas and bounded on the: East by: Land bearing Sy. No.172, West by: Land bearing Sy. No.72, North by: Land bearing Sy. No.164, South by: Land bearing Sy. No.165/2. Date : 22.08.2025 Place : Bengaluru Sd/- Authorised Officer Bank of Baroda	

SOUTHERN RAILWAY E-Tender Notice For The Supply of Stores No E-18/2025	
The following e-tenders/ corrigenda are published in ireps website. Firms are requested to login to http://www.ireps.gov.in/login-e-tender-goods&services (new) and quote against these tenders. Manual quotations will not be entertained for these tenders. Closing time for all tenders 14:30 hours.	
Sl.No.	Tender No.
1.	90256430
2.	90256795
3.	90256405
4.	90256847
5.	78256231
6.	11250635
7.	26253398
8.	44255016
9.	01254379
10.	78255897
11.	26252353
12.	26253476
13.	26253489
Principal Chief Material Manager	
The following Corrigenda are published in IREPS website. Firms are requested to login to & services (new) for details: CORRIGENDUM TO TENDER NOTICE NO.E-16/2025, TENDER NO. 03255605, ITEM: RC FOR MANUFACTURING AND SUPPLY OF 1 IN 12 BG 60KG WELDABLE CMS CROSSING.	
FIELD NAME:	TENDER CLOSING DATE & TIME
EXISTING:	READ AS:
14/08/2025 14:30	29/08/2025 14:30
CORRIGENDUM TO TENDER NOTICE NO.E- 17/2025, TENDER NO. 26255029, ITEM: SUPPLY, INSTALLATION, TESTING & COMMISSIONING OF IP BASED VIDEO SURVEILLANCE SYSTEM	
FIELD NAME:	TENDER CLOSING DATE & TIME
EXISTING:	READ AS:
21/08/2025 14:30	01/09/2025 14:30
Principal Chief Material Manager	

A.R.M BRANCH MANGALURU and REGIONAL OFFICE MANGALURU Presents PROPERTY 2025 expo PROPERTIES ACROSS MANGALURU, PUTTUR, HASSAN, MADIKERI, CHIKAMAGALURU & UDUPI	
Date 25th August 2025	
Venue: Canara Bank, Circle Office, Balmatta Road, Mangaluru	
GRAB THIS OPPORTUNITY TO PURCHASE PROPERTIES AT VERY AFFORDABLE PRICE THROUGH ONLINE AUCTIONS	
For more details contact: A.R.M Branch Mangaluru - 9482010646, 9844615117 Regional Office Mangaluru - 7676020435, 9491961526	

IN THE COURT OF THE II ADDL. CIVIL JUDGE AND J.M.F.C., AT UDUPI Cr. Ms. Case No. 180/2025	
Between: Mr. Ganesh Sundar Shetty, Aged about 55 years, S/o of Late Sundar Shetty, and Late Ammanni, R/o 237, Magalwar Peth, Bhor, Pune, Maharashtra-412206 ----- Petitioners	and The Tahsildar, The Registrar of Birth & Death Kaup Taluk & District ----- Respondent
PUBLIC NOTICE Take notice that the above named petitioners has filed the above for seeking direction to the respondent to make an entry of Death of petitioner Mother Ammani who has expired on 02-03-1970 at D.No. 2-142, Panjimar, Doddia Matle, Bantakal Post, Kaup Taluk & Udupi District, and that the above case has been posted to 16-09-2025 for your appearance at 11:00 a.m. before this Court. If any other legal heirs or objectors are hereby called upon to appear in person or through an advocate on the said date and time and contest, failing which the matter will be heard and decided in their absence. Given under my hand and the seal of the court this 22nd day of August 2025. By order of the court Sd/- Sheristadar, Pti. Civil Judge & JMFC Court, Udupi. Sd/- Smt. Meena Wilson Advocate for Petitioners	

GOVERNMENT OF INDIA MINISTRY OF AYUSH AYUSH BHAWAN 'B' BLOCK, GPO COMPLEX, INA, NEW DELHI-110023 website : www.ayush.gov.in	
Public Notice The general public is hereby informed that the Ministry of Ayush, Government of India neither certify/approve any Ayurvedic, Siddha, Unani & Homeopathic (ASU&H) company or its drug/ medicine nor grant license of manufacture for sale to any Ayurvedic, Siddha, Unani & Homeopathic (ASU&H) manufacturer/company. Further, as the extant provisions of the Drugs & Cosmetics Act, 1940 and rules thereunder, the license of manufacture for sale of any ASU&H medicine /drug is granted by the State/ UT Licensing Authority (SLA) of the concerned State/UT. 2. The Ministry of Ayush hereby notifies the public that- i. It is illegal to advertise ASU&H drugs claiming miraculous or supernatural effects for the treatment of diseases. Such advertisements can mislead and endanger public health by promoting unverified or false claims. ii. The Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954, strictly prohibits the advertisement of drugs and magic remedies for the treatment of certain diseases and conditions. Any person found guilty of contravening this Act shall be liable for penalties as prescribed under the law. iii. The Ayurvedic, Siddha and Unani (ASU) medicines containing the drugs listed in Schedule E(1) of Drug Rules, 1945 are mandated to be consumed under the supervision and guidance of a registered medical practitioner of the concerned system of Ayush medicine. Container of such medicines will have instruction over its label that " Caution - To be taken under Medical supervision " in both Hindi and English languages. General public are advised to use such medications only after consultations with registered medical practitioners / doctors of concern Ayush systems. iv. Self-diagnosis or self-medication with Ayurveda, Siddha, Unani & Homeopathy (ASU&H) drugs/ medicines should be avoided. It is suggested to seek advice of registered medical practitioners / doctors of concern Ayush systems for any health concerns. 3. General public is hereby informed to be aware of the aforementioned facts in respect of ASU&H drugs/medicines and avoid patronizing of misleading advertisements of such drugs/medicines. Public is also encouraged to report any such objectionable advertisements, false claims, fake medicines etc. to Drug Policy Section, Ministry of Ayush at (email: ayush-medicine@gov.in) and/or the concerned State Licensing Authority for appropriate action. J-11019/01/2017-DCC (AYUSH) cbc17201/11/0003/2526 Ministry of Ayush	

GOVERNMENT OF INDIA MINISTRY OF AYUSH AYUSH BHAWAN 'B' BLOCK, GPO COMPLEX, INA, NEW DELHI-110023 website : www.ayush.gov.in	
Public Notice The general public is hereby informed that the Ministry of Ayush, Government of India neither certify/approve any Ayurvedic, Siddha, Unani & Homeopathic (ASU&H) company or its drug/ medicine nor grant license of manufacture for sale to any Ayurvedic, Siddha, Unani & Homeopathic (ASU&H) manufacturer/company. Further, as the extant provisions of the Drugs & Cosmetics Act, 1940 and rules thereunder, the license of manufacture for sale of any ASU&H medicine /drug is granted by the State/ UT Licensing Authority (SLA) of the concerned State/UT. 2. The Ministry of Ayush hereby notifies the public that- i. It is illegal to advertise ASU&H drugs claiming miraculous or supernatural effects for the treatment of diseases. Such advertisements can mislead and endanger public health by promoting unverified or false claims. ii. The Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954, strictly prohibits the advertisement of drugs and magic remedies for the treatment of certain diseases and conditions. Any person found guilty of contravening this Act shall be liable for penalties as prescribed under the law. iii. The Ayurvedic, Siddha and Unani (ASU) medicines containing the drugs listed in Schedule E(1) of Drug Rules, 1945 are mandated to be consumed under the supervision and guidance of a registered medical practitioner of the concerned system of Ayush medicine. Container of such medicines will have instruction over its label that " Caution - To be taken under Medical supervision " in both Hindi and English languages. General public are advised to use such medications only after consultations with registered medical practitioners / doctors of concern Ayush systems. iv. Self-diagnosis or self-medication with Ayurveda, Siddha, Unani & Homeopathy (ASU&H) drugs/ medicines should be avoided. It is suggested to seek advice of registered medical practitioners / doctors of concern Ayush systems for any health concerns. 3. General public is hereby informed to be aware of the aforementioned facts in respect of ASU&H drugs/medicines and avoid patronizing of misleading advertisements of such drugs/medicines. Public is also encouraged to report any such objectionable advertisements, false claims, fake medicines etc. to Drug Policy Section, Ministry of Ayush at (email: ayush-medicine@gov.in) and/or the concerned State Licensing Authority for appropriate action. J-11019/01/2017-DCC (AYUSH) cbc17201/11/0003/2526 Ministry of Ayush	

ಪ್ರಕಟಣೆ 13(12) ರ ಅನ್ವಯ ಪ್ರದರ್ಶನವನ್ನು ಅಧಿಕಾರಿಗಳನ್ನು ಚಲಾಯಿಸಿ ಸದರಿ ತಿಳಿಸಿರುವ ಮೊಬಲಗು ಮತ್ತು ಬಡ್ಡಿಯನ್ನು ಮರು ಪಾವತಿಮಾಡಲು ಕೆಳಗೆ ದು ನೀಡಿದ ಡಿಮಾಂಡ್ ನೋಟೀಸನ್ನಲ್ಲಿ ಸೂಚಿಸಲಾಗಿತ್ತು. ಇದುವುದರಿಂದ ಸಾಲಗಾರರ/ಜಾಮೀನುದಾರರಿಗೆ ಹಾಗೂ ಸಾರ್ವಜನಿಕರಿಗೆ ಒಳ್ಳೆ ಕಾರ್ಯದಾಯಿ ಕಲಂ 13(4)ರ ನಿಯಮ 8 ಮತ್ತು 9 ರಲ್ಲಿ ಪ್ರದರ್ಶನವಾದ 2ನೇ ದಿನಾಂಕದಂದು ಸ್ವಾಧೀನಪಡಿಸಿಕೊಂಡಿದ್ದಾರೆ ಎಂದು ಈ ಮೂಲಕ ಧರಂತಿ ಎಕ್ಸ್‌ಟೆಂಟ್ ನೀಡಲಾಗಿದೆ ಮತ್ತು ಅನ್ವಯೋದಿಗನ ಯಾವುದೇ ವ್ಯವಹಾರವು ತ್ವರಿಸಿ.

ನ ಪ್ರಕಾಸಂ ಚನ್ನಪ್ಪನ ಮತ್ತು ಶ್ರೀ. ಎ. ಫೆಲಿಕ್ಸ್ ಆನಂದ್
ಸ್ವಾಧೀನ ಸೂಚನೆ ದಿನಾಂಕ: 21.08.2025
ತೋಂಟತ್ತಿರು ಸಾವಿರದ ಐದುನೂರ ಎಂಪತ್ತು ಮತ್ತು ಅರವತ್ತಾರು ವೈಸೆ ಮಾತ್ರ ಗಳು ಸೇರಿದಂತೆ.

ಗೊಂಡಿರುವ ಪರಿವರ್ತಿತ ಭೂಮಿಯ ಸರ್ವೆ.ನಂ. 46, ವಿಸ್ತೀರ್ಣ 1 ಎಕರೆ 32 (ಛೂರು ಉತ್ತರ ತಾಲ್ಲೂಕಿನಲ್ಲಿದ್ದು, ಜೊತೆಗೆ ಅಸ್ತಿಯನ್ನು ಕೃಷಿಯಿಂದ ಕೃಷಿಯೇತರ ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆ ರವರು ಹೊರಡಿಸಿರುವ ವೈಡ್ ಆರ್ಡರ್ ನಂ. SR54/2008-09 dated 13.03.2009 ರ ಪ್ರಕಾರ ಪರಿವರ್ತಿತಲಾಗಿದೆ. ಮತ್ತು ಪ್ರರವರ ಅಸ್ತಿ ಮತ್ತು ಬೈಲ್ಡ್‌ಲೇನ್, ದಕ್ಷಿಣಕ್ಕೆ: ಸರ್ಕಾರಿ ಹಳ್ಳಿ, ಸ್ಕೂಲ್ 'ಎ' ಅಸ್ತಿಯಲ್ಲಿ ವಿವರಿಸಿರುವಂತೆ 478.63 ಚದರ ಅಡಿ ಅವಿಭಾಜಿತ ಹಕ್ಕು.

ಯೋಗ್ಯ ಆಪಾರ್ಟ್‌ಮೆಂಟ್ ಫ್ಲಾಟ್ ನಂ. 102, ವಿಸ್ತೀರ್ಣ ಸೂಪರ್ ಬಿಲ್ಡ್ ಆಫ್ ಸಾವಿರ್ ಸೆಡಾರ್ ಎಂದು ಕರೆಯಲ್ಪಡುವ ವಾಸಯೋಗ್ಯ ಆಪಾರ್ಟ್‌ಮೆಂಟ್ ಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸಾಮಾನ್ಯ ಹಕ್ಕುಗೊಂದಿಗೆ, ಅಂತಹ ಆಪಾರ್ಟ್‌ಮೆಂಟ್ ಗಳು, ಸೀಲಿಂಗ್ ಮತ್ತು ಗೋಡೆಗಳನ್ನು ಹೊಂದಿರುವ ಅಸ್ತಿಯಾಗಿರುತ್ತದೆ. ಮತ್ತು 2 ಮತ್ತು ಮೇಲಿನ ಸೆಲಮಾರ್ಗಯಲ್ಲಿ ಒಂದು ಕಾರು ನಿಲ್ಲಿಸುವ ಸ್ಥಳವನ್ನು ಉತ್ತರಕ್ಕೆ: ಫ್ಲಾಟ್ ನಂ. 103, ದಕ್ಷಿಣಕ್ಕೆ: ಫ್ಲಾಟ್ ನಂ. 101, ರು, ವಿಧ್ಯುಕ್ತ ಮತ್ತು ನೈರ್ಮಲ್ಯದ ಸೌಕರ್ಯಗಳನ್ನು ಹೊಂದಿದೆ.

72675100009829
ಇವೆ ಗೋಪಾಲ್ ರಾವ್ (ಸಾಲಗಾರರು), ಶ್ರೀ. ಹರ್ಷ ವರ್ಧನ್ ರಾವ್ ಗೋಪಾಲ್

ಸ್ವಾಧೀನ ಸೂಚನೆ ದಿನಾಂಕ: 21.08.2025
ತೋಂಟತ್ತಿರು ಸಾವಿರದ ಮುನ್ನೂರ ಇಪ್ಪತ್ತಾರು ಮತ್ತು ತೋಂಟತ್ತಿರು ವೈಸೆ ಮಾತ್ರ ಗಳು ಸೇರಿದಂತೆ.

ಗಳನ್ನೊಳಗೊಂಡಿರುವ ವಾಸಯೋಗ್ಯ ಸ್ವರಾಶ್ರಯ ಬದಿಎಂಟು ಮಾತಾ ನಂ. 1 ಹೋಬಳಿ, ಬೆಂಗಳೂರು ಉತ್ತರ ತಾಲ್ಲೂಕಿನಲ್ಲಿದ್ದು, ವಿಸ್ತೀರ್ಣ ಪೂರ್ವದಿಂದ ವಿಸ್ತೀರ್ಣ 13068 ಚದರ ಅಡಿ, ಪ್ರಸ್ತುತ ಬದಿಎಂಟು ವ್ಯಾಪ್ತಿಯಲ್ಲಿದೆ. ಚಕ್ಕುಬಂದಿ : ದಕ್ಷಿಣಕ್ಕೆ: ಕೆ.ನಾರಾಯಣ್ ರವರ ಅಸ್ತಿ.

12 ಚದರ ಅಡಿ ವಿಸ್ತೀರ್ಣದ ಅವಿಭಾಜಿತ ಹಕ್ಕು, ಶೀರ್ಷಿಕೆಯನ್ನೊಳಗೊಂಡಿರುವ

ಬಾಗಿಲು) 3ನೇ ಮಹಡಿ, ವಿಸ್ತೀರ್ಣ 1000 ಚದರ ಅಡಿ, ಎಸ್‌ಬಿಎ ಪರಿವರ್ತಿತ ವ ಆಪಾರ್ಟ್‌ಮೆಂಟ್ ಕಟ್ಟಡದಲ್ಲಿ, ಹಾಲ್, ಅಡುಗೆಮನೆ ಮತ್ತು ಡೈನಿಂಗ್, ಎರಡು ಂದು ಮುಖ್ಯವ ಕಾರು ನಿಲ್ಲಿಸುವ ಸ್ಥಳ, ಜೊತೆಗೆ ಲಾಬಿಗಳು, ಲಿಫ್ಟ್, ಕಾರಿಡಾರ್, ತ್ರದ. ಮತ್ತು ಚಕ್ಕುಬಂದಿ : ಪೂರ್ವಕ್ಕೆ: ಕಾರಿಡಾರ್, ಪಶ್ಚಿಮಕ್ಕೆ: ಮಾಸಗಿ ಅಸ್ತಿ.

68675100013165, HL LIP/A/c No: 0202675100151269
ಡಿ. ಶ್ರೀ ದೇವರಾವ ಎಸ್ ಮತ್ತು ಶ್ರೀ. ಮುರಳೀಧರ ಡಿ

ಸ್ವಾಧೀನ ಸೂಚನೆ ದಿನಾಂಕ: 21.08.2025
ಬಿಬಿಎಂಪಿ ಸಾವಿರದ ಎಂಟುನೂರ ಮೂರುಹತ್ತು ಮತ್ತು ಜೊತೆಗೆ ದಿನಾಂಕ: 21.08.2025
ತೋಂಟತ್ತಿರು ಸಾವಿರದ ಇಪ್ಪತ್ತಾರು ಮತ್ತು ಜೊತೆಗೆ ದಿನಾಂಕ: 09.05.2025

ಗೊಂಡಿರುವ ಅಸ್ತಿಯ ಕೆಂಪರಿಂಗನಹಳ್ಳಿ ಗ್ರಾಮ, ಕಸಬಾ ಹೋಬಳಿ, ಚಕ್ಕುಬಂದಿರುತ್ತದೆ. ಮತ್ತು ಚಕ್ಕುಬಂದಿ : ಪೂರ್ವಕ್ಕೆ: ಮಾಸಗಿ ಅಸ್ತಿ, ಪಶ್ಚಿಮಕ್ಕೆ:

ನಂ. 274 ಮತ್ತು ಮಾತಾ ನಂ. 441/274, ವೆಡ್ಜ್ 'ಎ' ಅಸ್ತಿಯಲ್ಲಿನ ಭಾಗ ಇಕ್ಕೆ: 40 ಅಡಿ, ಒಟ್ಟು 2400 ಚದರ ಅಡಿ. ಈ ಅಸ್ತಿಯು ಸರ್ವೆ ನಂ. 34/2, 2 ಚಕ್ಕುಬಂದಿ : ಪೂರ್ವಕ್ಕೆ: ರಸ್ತೆ, ಪಶ್ಚಿಮಕ್ಕೆ: ನಿವೇಶನ ನಂ. 314, ಉತ್ತರಕ್ಕೆ: ಭವ್ಯದ ರಚನೆಗಳು ಮತ್ತು ನಿರ್ಮಾಣಗಳೆಲ್ಲವೂ ಒಟ್ಟುಗೂಡಿರುತ್ತವೆ.

100002097, HL LIP/A/c No: 1724675100002103

ಸ್ವಾಧೀನ ಸೂಚನೆ ದಿನಾಂಕ: 21.08.2025
ತೋಂಟತ್ತಿರು ಸಾವಿರದ ಐದುನೂರ ಹತ್ತು ಮಾತ್ರ ಜೊತೆಗೆ ದಿನಾಂಕ:

ಗಳನ್ನೊಳಗೊಂಡಿರುವ ವಾಸಯೋಗ್ಯ ಸ್ವರಾಶ್ರಯ ಮಾಲಿ ನಿವೇಶನ ನಂ. 72, ಉದ್ದೇಶಕ್ಕೆ ಪರಿವರ್ತಿತಲಾಗಿರುವ ಬಡವಹೆಯಾಗಿದ್ದು, ದಿನಾಂಕ: 23.11.2015 .N.(N.A.H)SR/07/2015-16 ರಂತೆ ಅದೇಕ ಜೊರಡಿಸುತ್ತಾರೆ. ಮಾತಾ ಸಂಖ್ಯೆ ರು ಉತ್ತರ ತಾಲ್ಲೂಕಿನಲ್ಲಿದ್ದು, ವಿಸ್ತೀರ್ಣ ಪೂರ್ವದಿಂದ ಪಶ್ಚಿಮಕ್ಕೆ: 30-0 ಅಡಿ, 2 ಚಕ್ಕುಬಂದಿ : ಪೂರ್ವಕ್ಕೆ: ನಿವೇಶನ ನಂ. 71, ಪಶ್ಚಿಮಕ್ಕೆ: ನಿವೇಶನ ನಂ. 73.

ಗೃ ಮಾಲಿ ನಿವೇಶನ ನಂ. 73, ಸರ್ವೆ ನಂ. 5 ರಲ್ಲಿ ರೂಪಿಸಲ್ಪಟ್ಟಿದ್ದು, ಕೃಷಿಯಿಂದ ಗಿದ್ದು, ದಿನಾಂಕ: 23.11.2015 ರಂದು ಆಯುಕ್ತರು, ಬೆಂಗಳೂರು ಜಿಲ್ಲೆ ರವರು ನರಡಿಸುತ್ತಾರೆ. ಮಾತಾ ಸಂಖ್ಯೆ 5/72, ಈ ಅಸ್ತಿಯು ಸೀತಾಕೆಂಪನಹಳ್ಳಿ ಗ್ರಾಮ, ವರ್ಧಿಂದ ಪಶ್ಚಿಮಕ್ಕೆ: 30-0 ಅಡಿ, ಉತ್ತರದಿಂದ ದಕ್ಷಿಣಕ್ಕೆ: 40-0 ಅಡಿ, ಒಟ್ಟು 2, ಪಶ್ಚಿಮಕ್ಕೆ: ರಸ್ತೆ, ಉತ್ತರಕ್ಕೆ: ರಸ್ತೆ, ದಕ್ಷಿಣಕ್ಕೆ: ನಿವೇಶನ ನಂ. 74.

75100062505, HL LIP/A/c No: 0243675100062684
ಮಧು ಮತ್ತು ಶ್ರೀ. ಡಿ ಕೆ ಮಧು

ಸ್ವಾಧೀನ ಸೂಚನೆ ದಿನಾಂಕ: 20.08.2025

ಈ ಇಪ್ಪತ್ತನಾಲ್ಕು ಲಕ್ಷದ ಆರು ಸಾವಿರದ ನಾಲ್ಕುನೂರ ಇಪ್ಪತ್ತೇಳು ಮಾತ್ರ ಜೊತೆಗೆ ದಿಂದಂತೆ.

ಳನ್ನೊಳಗೊಂಡಿರುವ ಸ್ವತ್ತಿನ ಮಾಲಿ ನಿವೇಶನ ನಂ. 186, ಬ್ಲಾಕ್ 'ಎ', ಎ.ಇ.ಎಸ್ ಯು ಅನೇಕಲ್ ತಾಲ್ಲೂಕಿನ ಸರ್ವಾಪುರ ಹೋಬಳಿಯ ಕೂಡ್ಲಿ ಗ್ರಾಮದ ಸರ್ವೆ 1, 37, 38/1, 38/2, 38/3, 39/4, 39/5, 40, 41/1, 42/1, 42/2, 43, 44, ಮಾರಾಟಗಾರರ ಸಂಘದ ವಿನ್ಯಾಸ ಯೋಜನೆಯಲ್ಲಿ ಮತ್ತು ದಿನಾಂಕ 12.11.1992 ರದ ಪತ್ರದಲ್ಲಿ ಉಲ್ಲೇಖಿಸಲಾದ ಛಾ ಪ್ಲಾಟ್‌ಗಳಿಗೆ ಸಂಬಂಧಿಸಿದೆ. ಪೂರ್ವದಿಂದ 2 (15.243 ಎಕರೆಗಳನ್ನು), ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ 1500 ಚದರ ಅಡಿ ಅಥವಾ 166.67 : ಪೂರ್ವಕ್ಕೆ: ನಿವೇಶನ ನಂ. 185, ಪಶ್ಚಿಮಕ್ಕೆ: ನಿವೇಶನ ನಂ. 187, ಉತ್ತರಕ್ಕೆ:

ಕಾನೂನು ಪ್ರಕ್ರಿಯೆಗಾಗಿ ಬಾಕಿ ಇವೆ:
(i). ಓ.ಎಸ್. ನಂ. 578/2022 - ಪ್ರಧಾನ ಹಿರಿಯ ಸಿವಿಲ್ ನ್ಯಾಯಾಧೀಶರ (ii). ಓ.ಎಸ್. ನಂ. 475/2023 - ನ್ಯಾಯಾಲಯ, ದೇವನಹಳ್ಳಿ ಇವರ ಮುಂದೆ. (iii) ಓ.ಎಸ್. ನಂ. 81/2023 - ಪ್ರಧಾನ ಸಿವಿಲ್ ನ್ಯಾಯಾಧೀಶರ ಮುಂದೆ. (iv) ಓ.ಎಸ್. ನಂ. 81/2023 - ಪ್ರಧಾನ ಸಿವಿಲ್ ನ್ಯಾಯಾಧೀಶರ ನ್ಯಾಯಾಲಯ, ದೇವನಹಳ್ಳಿ ಇವರ ಮುಂದೆ. ಆದ್ದರಿಂದ ಸಾರ್ವಜನಿಕರಿಗೆ ಈ ಮೂಲಕ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ, ಈ ಮೇಲೆ ನಮೂದಿಸಿದ ಸ್ವತ್ತು ಮಾರಾಟಕ್ಕಿರುವುದಿಲ್ಲ ಮತ್ತು ಈ ಸ್ವತ್ತು ನಮ್ಮ ಕಕ್ಷಿದಾರರು ದಾಖಲಿಸಿರುವ ಹಾಗೂ ನ್ಯಾಯಾಲಯದ ಮುಂದೆ ನಡೆಯುತ್ತಿರುವ ದಾವೆಯ ವಿಷಯವಾಗಿರುತ್ತದೆ. ಸದರಿ ಸ್ವತ್ತಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಯಾವುದೇ ರೀತಿಯ ವ್ಯವಹಾರವನ್ನು ಯಾರಾದರೂ ಮಾಡಿದಲ್ಲಿ, ಅದು ಅಂತಹ ವ್ಯವಹಾರ ಮಾಡುವವರ ಸಂಪೂರ್ಣ ಜವಾಬ್ದಾರಿ ಮತ್ತು ವೆಚ್ಚದ ವ್ಯವಹಾರವಾಗಿರುತ್ತದೆ ಮತ್ತು ನಮ್ಮ ಕಕ್ಷಿದಾರರು ಇದಕ್ಕೆ ಯಾವುದೇ ರೀತಿ ಜವಾಬ್ದಾರಾಗಿರುವುದಿಲ್ಲ. ಈ ಪ್ರಕಟಣೆಯನ್ನು ಅಂತಹ ಯಾವುದೇ ನ್ಯಾಯಾಧಿಕಾರಿ ವ್ಯವಹಾರವನ್ನು ತಡೆಗಟ್ಟುವ ಉದ್ದೇಶದಿಂದ ಹಾಗೂ ನಮ್ಮ ಕಕ್ಷಿದಾರರ ಹಿತಾಸಕ್ತಿಯನ್ನು ರಕ್ಷಿಸುವ ಉದ್ದೇಶದಿಂದ ನೀಡಲಾಗಿದೆ.
ಪ್ರಕಟಣೆ ನೀಡಿದವರು: ಮೆ|| ಮಾತ್ತು ಅಸೋಸಿಯೇಟ್ಸ್, ಅಡ್ವೋಕೇಟ್ಸ್ ನಂ. 3/13, 2ನೇ ಮಹಡಿ, ಡಿ.ಬಿ.ಎಸ್. ಗುರುಸಿದ್ಧಪ್ಪ ಬಿಲ್ಡಿಂಗ್, 4ನೇ ಮುಖ್ಯ ರಸ್ತೆ, ಗಾಂಧಿನಗರ, ಬೆಂಗಳೂರು - 560009. ಫೋನ್ : 99009 00166

ಪಾರಂ ಎ

ಸಾರ್ವಜನಿಕ ಫೋರಮ್

(ಭಾರತದ ಇನ್ಸಾಲ್ವೆನ್ಸಿ ಮತ್ತು ಬ್ಯಾಂಕ್‌ರಪ್ಚು ಬೋರ್ಡ್ (ಪಾಲಂಟರಿ ಲಿಕ್ವಿಡೇಶನ್ ಪ್ರಕ್ರಿಯೆ) ನಿಯಮಾವಳಿಗಳು, 2017ರ ನಿಯಮಾವಳಿ14)

ಎನ್ಸಾಯ್ ಮಾರ್ಬರ್ಗೇಜ್ (ಇಂಡಿಯಾ) ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ಪಾಲುದಾರರ ಗಮನಕ್ಕೆ

1.	ಸಾಂಸ್ಕೃತಿಕ ವ್ಯಕ್ತಿಯ ಹೆಸರು	ಎನ್ಸಾಯ್ ಮಾರ್ಬರ್ಗೇಜ್ (ಇಂಡಿಯಾ) ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್
2.	ಸಾಂಸ್ಕೃತಿಕ ವ್ಯಕ್ತಿಯ ಸಂಸ್ಥಾಪನಾ ದಿನಾಂಕ	22 ಮಾರ್ಚ್ 2007
3.	ಸಾಂಸ್ಕೃತಿಕ ವ್ಯಕ್ತಿಯ ಸಂಸ್ಥಾಪನೆ/ನೋಂದಣಿ ಪಡೆದೊಂಡಿರುವ ಪ್ರಾಧಿಕಾರ	ಆರ್.ಒ.-ಬೆಂಗಳೂರು
4.	ಸಾಂಸ್ಕೃತಿಕ ವ್ಯಕ್ತಿಯ ಸಾಂಸ್ಕೃತಿಕ ಗುರುತಿನ ಸಂಖ್ಯೆ	U72200KA2007PTC042213
5.	ಸಾಂಸ್ಕೃತಿಕ ವ್ಯಕ್ತಿಯ ನೋಂದಾಯಿತ ಕಛೇರಿಯ ಮತ್ತು ಪ್ರಧಾನ ಕಛೇರಿಯ (ಯಾವುದಾದರೂ ಇದ್ದಲ್ಲಿ) ವಿಳಾಸ	ದೊರ್ ನಂ. - 76/3, 2ನೇ ಮಹಡಿ, ಕಸ್ತೂರಿ ಕಾಂಪ್ಲೆಕ್ಸ್, ಮಿಷನ್ ರಸ್ತೆ, ಸಂಪಂಗಿರಾಮನಗರ, ಬೆಂಗಳೂರು - 560 027, ಕರ್ನಾಟಕ, ಭಾರತ.
6.	ಸಾಂಸ್ಕೃತಿಕ ವ್ಯಕ್ತಿಯ ಲಿಕ್ವಿಡೇಶನ್ ಆರಂಭಿಕ ದಿನಾಂಕ	22 ಆಗಸ್ಟ್ 2025
7.	ಲಿಕ್ವಿಡೇಟರ್‌ನ ಹೆಸರು, ವಿಳಾಸ, ಇಮೇಲ್ ವಿಳಾಸ, ದೂರವಾಣಿ ಸಂಖ್ಯೆ ಮತ್ತು ನೋಂದಣಿ ಸಂಖ್ಯೆ	ಹೆಸರು: ಶ್ರೀ. ಜಾಬಿ ಚಾಕೊ ವಿಳಾಸ: ನಂ. 120, 3ನೇ ಮುಖ್ಯ, 3ನೇ ಕ್ರಾಸ್, ಪ್ರೈಡ್ ವಾಲ್ ಮೈ, ಜಿಗಣಿ ಹೋಬಳಿ, ಬೆಂಗಳೂರು - 560 105. ಇಮೇಲ್: jobykc@gmail.com ಫೋನ್: +91 96633 08656 ನೋಂದಣಿ ಸಂಖ್ಯೆ: IBBII/PA-001/IP-P01372/2018-19/12300
8.	ಕ್ಷೇಮಗಳನ್ನು ಸಲ್ಲಿಸುವ ಗೊಣೆಯ ದಿನಾಂಕ	21 ಸೆಪ್ಟೆಂಬರ್ 2025

ಈ ಪ್ರಕಟಣೆಯ ಮೂಲಕ ತಿಳಿಸುವುದು ವಿನಂದರೆ, ಮೆ. ಎನ್ಸಾಯ್ ಮಾರ್ಬರ್ಗೇಜ್ (ಇಂಡಿಯಾ) ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ಪಾಲಂಟರಿ ಲಿಕ್ವಿಡೇಶನ್ ಪ್ರಕ್ರಿಯೆಯು 22 ಆಗಸ್ಟ್ 2025ರಂದು ಆರಂಭವಾಗಿದೆ. ಮೆ. ಎನ್ಸಾಯ್ ಮಾರ್ಬರ್ಗೇಜ್ (ಇಂಡಿಯಾ) ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ಪಾಲುದಾರರು ತಮ್ಮ ಕ್ಷೇಮಗಳ ಪುರಾವೆಗಳನ್ನು, ಮೇಲಿನ ಕಾಲಂ 7ರಲ್ಲಿ ಉಲ್ಲೇಖಿಸಲಾಗಿರುವ ವಿಳಾಸದಲ್ಲಿರುವ ಲಿಕ್ವಿಡೇಟರ್‌ಗೆ ದಿನಾಂಕ 21 ಸೆಪ್ಟೆಂಬರ್ 2025ರೊಳಗೆ ಸಲ್ಲಿಸಬೇಕೆಂದು ಈ ಮೂಲಕ ಕರೆ ನೀಡಲಾಗಿದೆ. ಪೈನಾನ್ಸಿಯಲ್ ಕ್ರೆಡಿಟರ್‌ಗಳು ತಮ್ಮ ಕ್ಷೇಮ ಪುರಾವೆಗಳನ್ನು ವಿದ್ಯುನ್ಮಾನ ವಿಧಾನದಲ್ಲಿ ಮಾತ್ರ ಸಲ್ಲಿಸತಕ್ಕದ್ದು. ಇನ್ನಿತರ ಎಲ್ಲಾ ಪಾಲುದಾರರು ತಮ್ಮ ಕ್ಷೇಮ ಪುರಾವೆಗಳನ್ನು ಬುದ್ಧಿಗಾಯಾಗಿ, ಅಂಚೆ ಮೂಲಕವಾಗಿ ಅಥವಾ ವಿದ್ಯುನ್ಮಾನ ವಿಧಾನದ ಮೂಲಕವಾಗಿ ಸಲ್ಲಿಸಬಹುದು. ಸತ್ಯಕ್ಕೆ ದೂರವಾದ ಅಥವಾ ದ್ವಾರಿ ತಪ್ಪಿಸುವ ಕ್ಷೇಮ ಪುರಾವೆಗಳು ಸಲ್ಲಿಸಿಯಾದಲ್ಲಿ ಮುನ್ಸಾನೆ ವಿಧಿಸಲಾಗುತ್ತದೆ.

ದಿನಾಂಕ: 24.08.2025
ಸ್ಥಳ: ಬೆಂಗಳೂರು

ಜಾಬಿ ಚಾಕೊ
ಲಿಕ್ವಿಡೇಟರ್

ನೋಂದಣಿ ಸಂ.: IBBII/PA-001/IP-P01372/2018-19/12300

ಕೆನರಾ ಬ್ಯಾಂಕ್

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ ಪತ್ರಿಕೆ

ಚಿತ್ರಾಪುರ ಭವನ, 8ನೇ ಮುಖ್ಯ, 15ನೇ ಕ್ರಾಸ್, ಮಲ್ಲೇಶ್ವರಂ, ಬೆಂಗಳೂರು-560055.

(ಭಾರತ ಸರ್ಕಾರದ ಒಂದು ಉದ್ಯಮ)

ಸ್ವಾಧೀನ ಸೂಚನೆ ಅನುಬಂಧ IV ರ ನಿಯಮ 8(1) ಸೆಕ್ಷನ್ 13(4) (ಪ್ರಾಬ್ಧಗಾಗಿ)